

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:3374

ANSWERED ON:01.08.2014

AMENDMENT OF PMLA

Scindia Shri Jyotiraditya Madhavrao;Singh Prof. Sadhu;Sule Smt. Supriya Sadanand

Will the Minister of FINANCE be pleased to state:

- (a) the details of individuals and entities convicted under the Prevention of Money Laundering Act, 2002 (PMLA) during the last three years and the current year;
- (b) details of properties, bank accounts, land etc. attached in the recent years by the Enforcement Directorate under the PMLA and the money returned to the victims of scamsters during the same period;
- (c) whether the Government proposes to amend the PMLA to ensure that the money laundered by scamsters go back to their victims to give relief to investors of chit fund schemes and curb black money; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRIMATI NIRMALA SITHARAMAN)

- (a) No individual or entities has been convicted under Prevention of Money Laundering Act, 2002 (PMLA) during last three years and the current year.
- (b) The value of properties attached in last three years and the current year under PMLA are as follows :

Year	Value of properties attached (Rs. in Crore)
2010-11	786.56
2011-12	333.24
2012-13	2358.07
2013-14	1773.41

- (c) & (d) No such proposal is under consideration of the Government.